

OPEN Court

CENTRAL ADMINISTRATIVE TRIBUNAL, ALIAHABAD BENCH

ALIAHABAD

Dated: This the 11th day of March, 1998

CORAM : Hon'ble Mr. S. Dayal AM
Hon'ble Mr. J.P.Sharma JM

ORIGINAL APPLICATION NO.5/93

Union of India through Sr.D.P.C. & Sr. D.E.E.

Northern Railway, New Delhi and Ghaziabad.

C/A Sri G.P.Agrawal - - - - - Applicant

Versus

1. Sri Gopal Sharma son of Gend Lal Sharma
resident of village Nagla Kason, Post Hathras,
District Aligarh.

2. Prescribed authority under payment of wages Act
1936 at Ghaziabad.

- - - - - Respondents

C/R Sri S.S.Sharma
Sri N.K.Shukla

ORDER

Hon'ble Mr. S.Dayal AM

applicant
Shri G.P.Agrawal appears as counsel for the/
This is an application filed under section

19 of the Administrative Tribunals Act 1985, seeking
setting aside of the order dated 8.1.1992 and 2.11.92
passed by the respondent no.2 in payment of wages Act
case no. 463/89 between Gopal Sharma versus Union
of India and others whereby a sum of Rs.27,488 was
awarded on the ground that the award was exparte.

2. It is now settled position of law that
the jurisdiction of this Tribunal does not extend
over the cases under payment of wages Act. As such

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this application is dismissed as it does not come within the jurisdiction of this Tribunal. The learned counsel for the applicant may seek remedy before the proper forum, if so advised.

JM

AM

SQI